(10)

NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) HON'BLE SHRI RAVIKUMAR DURAISAMY -- MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 18.10.2017 AT 10.30 AM

TRANSFER PETITION NO.		
COMPANY PETITION/APPLICATION NO.	CP (IB)/207/7/HDB/2017	
NAME OF THE COMPANY	Rajvir Industries Limited	340
NAME OF THE PETITIONER(S)	Central Bank of India	
NAME OF THE RESPONDENT(S)	Rajvir Industries Limited	
UNDER SECTION	7 of IBC	

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Paveen Kenner Joien.	Adoces	99 5160 9064 1050 We em jain d (in) Llegor in	m
LVonkatesaarassao	Aurals	8885392579	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
l'Aglagopula	Alvocak	9 hou 272200 min	Saj-l
V	,		

Heard Shri. Praveen Kumar Jain and Shri. L. Venkateswara Rao, learned counsels for the petitioner and Shri. Raja Gopal, learned counsel for the respondent.

Learned counsel for the respondent has filed an undertaking of 17.10.2017 by interalia contending that in pursuant to filing of petition by petitioner, they have paid an amount of Rs.40 Lakhs and the balance amount of Rs.55 Lakhs (approximately) was also agreed to be paid on or before 30.12.2017. Mr.Praveen Kumar Jain representing the petitioner/Financial Creditor said that he will get instructions and submit a memo before the next date of hearing. Post the case on 23.10.2017

Member (Technical)

Member (Judicial)